(c) if so, the details of such cases now pending trial in High Courts/Supreme Court of India?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) After completion of investigation and collecting evidences to establish criminal charges, CBI files police report under Section 173 Cr.P.C. in the competent Court for conducting trial. Based on the evidence recorded during trial, the accused is either convicted or acquitted by the Court. At times, court also passes observations while acquitting the accused persons. As per CBI Manual, all such judgments/orders passed by the Court are duly examined at various levels and further course of action for fding of an appeal in the higher Courts or otherwise is taken by the competent authority. Flaws in investigation, if any pointed out by the Courts and attributed to the conduct of the CBI officials, are also duly examined and action is taken against the concerned, if found true.

- (b) Yes Sir. Two former Directors of CBI have been accused of such collusion.
- (c) The two matters are being investigated by CBI under the direction of Supreme Court. However, no such case of alleged corruption by former top officers of CBI is at present pending trial before Hon'ble High Court/Supreme Court.

Class-I officers selected by UPSC

1227. SHRI K. SOMAPRASAD: Will the PRIME MINISTER be pleased to state:

- (a) the total number of Class-1 officers at all India level under Government, selected by UPSC;
- (b) the total number of such officers belonging to SC, ST, OBC and muslim communities; and
 - (c) the total strength in all India services such as IAS, IPS, IRS and IFS?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) The data of total number of Class-I officers at all India Level under Government, recommended by Union Public Service Commission (UPSC) including SC, ST, OBC categories during last three years is given in Statement-I (*See* below). The separate data for muslim communities is not maintained.

(c) The data regarding sanctioned strength of IAS, IPS, IRS and IFS is given in Statement-II.

Statement-I

Total Number of Group A Officers recommended by the Union Public Service Commission UPSC) during the last three years through Examinations

Year	Recommended Candidates					
	SC Candidates	ST Candidates	OBC Candidates	Total (including Unreserved Candidates)		
2014-15	610	308	1389	5239		
2015-16	595	294	1318	5425		
2016-17	470	216	1203	4612		

Total Number of Group A Officers recommended by the Union Public Service Commission (UPSC) through Direct Recruitment by Selection during the last three years

Year	Recommended Candidates				
	SC Candidates	ST Candidates	OBC Candidates	Total (including Unreserved Candidates)	
2014-15	236	132	592	2303	
2015-16	122	66	292	1207	
2016-17	106	46	221	1123	

Statement-II

Details of data regarding sanctioned streugth of IAS, IPS and IFS Officers The total strength of All India services such as Indian Administrative Service (IAS), Indian Police Service (IPS) and Indian Forest Service (IFoS) are as under:

Sl. No.	Name of Services	Sanctioned Strength		
1.	Indian Administrative Service (IAS)	6500		
2.	Indian Police Service (IPS)	3356		
3.	Indian Forest Service (IFoS)	3157		
The total strength of Indian Foreign Service (IFS) is as under:				
Sl. No.	Name of Services	Sanctioned Strength		
1.	Indian Foreign Service (IFS)	941		

The total strength of Indian Revenue Service (IRS) is as under:

Sl. No.	Name of Services		Sanctioned Strength
1.	Indian Revenue Service	Income Tax	4921
	(IRS)	Customs & Central Excise	5788

Per capita income of tribal people

1228. SHRI PARIMAL NATHWANI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government has conducted any study to ascertain the per capita income of the tribal people in the various States of the country;
 - (b) if so, the details and the findings thereof, State/UT-wise;
- (c) whether per capita income of tribal people is lower than the income of general class and persons belonging to other categories;
 - (d) if so, the delaits thereof and the reaction of Government thereto; and
- (e) the corrective steps taken/being taken by Government in this regard and the extent of success achieve therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) to (c) No, Sir. The National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation collects data on the household consumer expenditure but not on income in their household surveys. The erstwhile Planning Commission had estimated poverty ratios for the years for which household consumer expenditure surveys have been conducted by NSSO. The percentage of persons below poverty line among Scheduled Tribes, Scheduled Castes, Other Backward Castes, Others and All Population, State-wise and at all India level for the year 2011-12 estimated by the erstwhile Planning Commission as per Tendulkar given in Statement-I (*See* below). As per these estimates, the percentage of ST persons below poverty line during 2011-12 in both, rural and urban areas, at all India level is higher as compared to other social groups.

(d) and (e) This Ministry administers two major programmes, *viz*. Grants under Article 275(1) of the Constitution and Special Central Assistance to Tribal Sub-Scheme (SCA to TSS), wherein funds are released to the State Governments for income generation among tribal people through skill development and various training programmes. During